

ITEM NO.55

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1033/2024

(Arising out of impugned final judgment and order dated 19-12-2023 in A482 No. 442/2006 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

DILEEP SHARMA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 20290/2024 - EXEMPTION FROM FILING O.T., IA No. 18076/2024 - EXEMPTION FROM FILING O.T., IA No. 20289/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES & IA No. 18075/2024 - PERMISSION TO FILE ADDL.DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 941/2024 (II)
(IA No. 16628/2024 - EXEMPTION FROM FILING O.T.)

Date : 20-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv.(NP)
Mr. Sankalp Goswami, Adv.
Ms. Sairica S Raju, Adv.
Mr. Rishab Kumar, Adv.
Mr. Shivansh Bharatkumar Pandya, AOR
Ms. Saloni Jawa, Adv.

Mr. S.R. Singh, Sr. Adv.
Mr. Anurag Kishore, AOR
Mr. Lakhan Kumar Mishra, Adv.
Ms. Somna Dhowan, Adv.

For Respondent(s) Mr. Shivansh Bharatkumar Pandya, AOR

Mr. Namit Saxena, AOR

Mr. Gourave Kumar Agarwal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

List on 11.09.2024.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)